

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	5.5.98	<p>In this disposed matter it is submitted by Shri U.B.Mohapatra, learned Addl. Standing Counsel that all the dues of the petitioner have been paid and differential gratuity amounting to Rs.34,650 has been sanctioned in order dated 29.12.1997. It is submitted by the learned counsel for the petitioner that all the dues receivable has been received by the petitioner except the gratuity amount of Rs.34,650/. In view of this respondents are directed to pay the gratuity amount to the petitioner within a period of two weeks. It is submitted by Shri U.B.Mohapatra that he will give a copy of order date 29.12.1997 to the learned counsel for the petitioner who should appear before the Senior Superintendent of Post Offices, Cuttack City Division within 15 days for receiving the amount. In view of this no further action in this matter is required.</p> <p>Hand over copies of the order to learned counsel for both sides.</p>	<p><i>V. P. Mohapatra</i> 5.5.98 VICE-CHAIRMAN C.O.T. MEMBER (JUDICIAL)</p> <p><i>Copy of order dtd. 5.5.98 may be delivered to the Counsel for petitioner Henderson</i></p> <p><i>19.05.98 S.O. 51 18.5.98 Received copy of the order. Major 20.5.98</i></p> <p><i>Redacted order dated 5.5.98 on behalf of the A.P. Registrar, A.P. 24/5/98</i></p>